

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Misc. Application (EH) No. 10093 of 2020

(On behalf of Applicant)

in

Service Tax Appeal No.236 of 2012

(Arising out of OIA-CS/184/DMN/VALSAD/2011-12 dated 02/02/2012 passed by
Commissioner of Central Excise, Customs and Service Tax-DAMAN)

Shree Harshadbhai N Patel

.....Appellant

Nava Kheragam Road,

Taluka : Chikhli,

Navsari, Gujarat

VERSUS

C.C.E. & S.T.-Daman

.....Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi

Opp.Vapi Town Police Station,

Vapi, Gujarat- 396191

APPEARANCE:

None appeared for the Appellant

Shri. S.K. Shukla , Superintendent (AR) for the Respondent

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 10440 /2020

DATE OF HEARING: 10.2.2020

DATE OF DECISION: 10.2.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**